

GOVERNMENT OF TELANGANA
ABSTRACT

High Court for the State of Telangana – Amendment to Form No.52 B in Criminal Part-I of the Criminal Rules of Practice and Circular Orders, 1990 – Notification – Orders - Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.41

Dated:19-10-2020

Read:

From the Registrar General, High Court for the State of Telangana, Hyderabad, Letter ROC.No.97/SO/2018, dated:24.02.2020.

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In the circumstances reported by the Registrar General, High Court for the State of Telangana, Hyderabad in the letter read above, the Government of Telangana hereby issue the following Notification which shall be published in Rules supplement Part-II of Extraordinary Gazette, dated:19.10.2020.

NOTIFICATION

In exercise of the powers conferred by Article 227 of the Constitution of India and Section 477 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and of all other powers hereunto enabling, the Governor of Telangana hereby makes the following amendment to the Criminal Rules of Practice and Circular Orders, 1990:

AMENDMENT

In the Criminal Rules of Practice and Circular Orders, 1990 in Form No.52 B,-

1) In Part-I, after the miscellaneous cases and its divisions of the record and the description of the papers, the following shall be added, namely:-

“Awards passed by Lok Adalat: Award copy, compromise petition, proceedings sheet, F.I.R., charge sheet papers both in warrant cases and summons cases”

2) In Part-II, after miscellaneous cases and its division of the record and the description of the papers, the following shall be added, namely:-

“Miscellaneous papers in Lok Adalat cases: All other material other than mentioned in Part-I”

3) In Part-II, after 1-B of the Table showing the periods prescribed for the retention by various parts of the records in the various cases of proceedings, the following shall be added, namely:-

“C:

a) Award copy, compromise petition, proceedings sheet, F.I.R., charge sheet papers both in warrant cases and summons cases : 20 years

b) Miscellaneous papers in Lok Adalat cases : 3 years”

2. The Registrar General, High Court for the State of Telangana, Hyderabad, is requested to take necessary action in the in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To
The Registrar General, High Court for the State of Telangana, Hyderabad.

//p.t.o.//

The Commissioner of Printing, Stationery & Stores Purchases, (Publication Wing)
Department, Hyderabad (with a request to publish in the Telangana Gazette and
send 10 copies directly to the Hon'ble High Court for Telangana).

Copy to :

The P.S. to Hon'ble Governor of Telangana.
The P.S. to Secretary to C.M.
The P.S. to Minister (Law & Courts).
The P.S. to Secretary (LA&J).
The Law (C) Department.
SF/SCs.

// FORWARDED :: BY ORDER //


SECTION OFFICER

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.97/SO/2018

Dated:22.10.2020

"COMMUNICATED."


REGISTRAR GENERAL
23/10/20

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {with a request to communicate all the Judicial Officers in their unit for information }
- 5) The Director, Telangana State Judicial Academy, Secunderabad.
- 6) The Member Secretary, Telangana State Legal Services Authority,
- 7) The Secretary, High Court Legal Services Committee, Hyderabad.
- 8) The Secretary, Telangana High Court Advocates' Association, Hyderabad.
- 9) The Secretary, Bar Council for the State of Telangana, Hyderabad.
- 10) The Secretary, Telangana Advocates' Clerks' Association, Hyderabad.
- 11) All the Officers in the High Court for the State of Telangana.
- 12) All the Section Heads in the High Court.